

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

**S. Tax Misc. Application No. 75111 of 2020
And
S. Tax Appeal No. 495 of 2012**

Arising out of Order-in-Appeal No.51/RAN/2012 dated 31.08.2012 passed by the Commissioner (Appeals), Central Excise & Service Tax, Ranchi.

M/s. Mahto Construction

Rangamatia, Near K. K. School,
P. O. Sindri-828122, Dhanbad

Appellant (s)

VERSUS

Commr. of Central Excise & Service Tax, Ranchi

605, Mahabir Tower, Main Road
Ranchi, 834001

Respondent (s)

APPEARANCE :

None for the Appellant

Mr. A. K. Biswas, A. R. for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)

MO No. 75056/2021 & Final Order No. 75337/2021

Date of Hearing : 25 June 2021

Date of Decision : 25 June 2021

PER BENCH :

The present Miscellaneous Application has been filed by the appellant praying for withdrawal of their appeal stating that they have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019**.

In view of the above, the Miscellaneous Application filed by the appellant for withdrawal of their appeal is allowed. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Pooja